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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR.

D.A.NO. 1053/93  
TR.A.NO.

199\_\_

DATE OF DECISION -8.11.1993

Shri V.Kaloo. Applicant(s)

Versus

Union of India & Anr. Respondent(s)

1. Whether it be referred to the Reporter or not ? *no*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? *no*

  
(M.S. DESHPANDE)  
VICE CHAIRMAN

mbm

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, (3)

BOMBAY BENCH, ~~80~~ CAMP AT NAGPUR.

Original Application No.1053/93.

Shri V.Kaloo. .... Applicant.

V/s.

Union of India & Anr. .... Respondent.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman

Appearances:-

Applicant Shri R.G.Chichghare.  
Respondents by Shri P.S.Lambat.

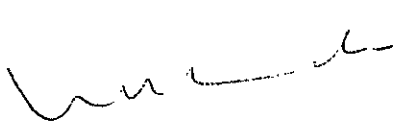
Oral Judgment:-

¶ Per Shri M.S.Deshpande, Vice-Chairman ¶ Dt. 8.11.1993

¶ Heard Shri R.G.Chichghare, counsel for the applicant and Shri P.S.Lambat, counsel for the Respondents.

2. The applicant had joined the service in the year 1956 and according to him he had stated his date of birth as 22.6.1937, but it came to be recorded as 7.11.1935 and he realised this fact when the seniority list was published in the year 1991. Besides, the applicant's statement that he had given the year of birth as 1937, there is no other material and the objection is being raised at the fag end of his service, when he is due to retire on 30.11.1993. In view of the observations in Union of India V/s. Harnam Singh ¶ 1993 (2) SCC 162 ¶ the objection should have been taken within 5 years of the date of entry in service or the amendment in the Rule.

3. I see no merit in the application, it is dismissed with no order as to costs.

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN

B.